



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

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RBI/2013-14/204

UBD.BPD.(PCB).Cir.No. 6 /14.01.062/2013-14

August 28, 2013

The Chief Executive Officer of
All Primary (Urban) Co-operative Banks

Dear Madam / Sir,

**Implementation of Section 51-A of UAPA, 1967 - Updates of the
UNSCR 1267 (1999) / 1989 (2011) Committee's AI Qaida Sanction List -
Primary (Urban) Co-operative Banks**

Please refer to our circular [UBD.BPD.PCB.Cir.No.52/14.01.062/2012-13](http://www.rbi.org.in/UBD.BPD.PCB.Cir.No.52/14.01.062/2012-13) dated **May 31, 2013** on the captioned subject. We have since received from Government of India, Ministry of External Affairs, UNP Division, copy of nineteenth update note dated August 6, 2013, (copy enclosed) forwarded by the Chairman of UN Security Council's 1267/1989 Committee regarding amendments made in the "AI-Qaida Sanctions List", i.e. list of individuals and entities linked to AI-Qaida. The copy of the update is available on UN website at the following url; <http://www.un.org/News/Press/docs/2013/sc11089.doc.htm>.

2. Primary (Urban) Co-operative Banks (UCBs) are required to update the list of individuals / entities as circulated by Reserve Bank of India. Before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

3. UCBs are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circular UBD.CO.BPD.PCB.Cir.No. 21/12.05.001/2009-10](http://www.rbi.org.in/circular_UBD.CO.BPD.PCB.Cir.No.21/12.05.001/2009-10) dated **November 16, 2009** and ensure meticulous compliance to the Order issued by the Government.

4. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals / entities are concerned, action should be taken as detailed in paragraph 7 of the circular dated November 16, 2009, mentioned above.

5. The complete details of the said list are available on the UN website :

<http://www.un.org/sc/committees/1267/pressreleases.shtml>

http://www.un.org/sc/committees/1267/aq_sanctions_list.shtml

6. Compliance Officer / Principal Officer should acknowledge receipt of this circular to the Regional Office concerned.

Yours faithfully,

(Scenta Joy)
Deputy General Manager

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बैंक हिन्दी में पत्राचार का स्वागत करता है।